

[*Translation*]**Provision of N. T. C. Cloth at Cheaper Rates to Readymade Garments Entrepreneurs**

391. SHRI BHOGENDRA JHA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to provide the cloth manufactured by the National Textile Corporation units to self-employed entrepreneurs engaged in manufacturing readymade garments in Madhubani and Darbhanga districts of Bihar and to facilitate the export of their goods ;

(b) if so, the details in this regard and

(c) the overall production of the National Textile Corporation with its total value during the last three years ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) and (b) Self employed entrepreneurs are free to purchase their requirement of cloth from NTC for manufacturing readymade garments for exports. However, no special scheme exists for this purpose.

(c) The production of cloth and market yarn produced by NTC mills during the last 3 years and its value is given below .—

(Rs. in crores)

Year	Production		Value
	Cloth (million mtrs.)	Market Yarn (mn kps.)	
1988-89	691.66	77.11	1097.79
1989-90	662.24	90.64	1273.07
1990-91	606.63	96.87	1228.15

[*English*]**Remittances from NRIs**

392. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the remittance from the NRIs during 1990-91 and the two preceding years in terms of SDRs and rupees ;

(b) whether there has been a noticeable fall in the inward remittance or

use in withdrawal during recent months, and

(c) if so, the reasons therefor and the steps taken to raise the inflow and to reduce the outflow ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) The remittances from NRIs in foreign currency deposits during 1988-89 to 1990-91 were as under :

Period	NR(F)		ICNR	
	Rs. Crore (Equivalent)	SDR Million (Equivalent)	Rs. Crore (Equivalent)	SDR Million (Equivalent)
1988-89 (Actuals)	235	122	2,230	1,158
1989-90 (Prov. Est.)	—4	—2	2,179	1,020
1990-91 (Prov.)	—146	—59	265	103

(b) Available data shows that there was noticeable fall in inward remittances and perceptible net outflow under NR(E) and FCNR schemes in April-May, 1991.

(c) The strain on the Balance of Payments was aggravated by the Gulf crisis, and this resulted in a sharp drain on the foreign exchange reserves. The downward adjustment of the rupee in relation to major foreign currencies and the trade policy reforms announced recently are some of the steps taken to correct the imbalance in the external sector. With the introduction of substantive corrective measures, it is expected that the trend will be reversed and inflows will normalise.

[Translation]

**Inquiry into Malpractices in Sainik School, Chittoargarh**

393 SHRI GIRDHARI LAL BHARGAVA: Will the Minister of DEFENCE be pleased to state:

(a) whether a memorandum demanding inquiry into the malpractices in Sainik School, Chittoargarh was submitted to the Government on January 8, 1990;

(b) whether any inquiry has been conducted in this regard;

(c) if so, the outcome of the inquiry; and

(d) if not, the reasons therefor?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR):** (a) to (d)

A letter dated 8-1-90 containing allegations of maladministration and misuse of position against the former

Principal of Sainik School, Chittoargarh was received by Government. The Principal of the School was transferred on 10-2-90 and an Inquiry was conducted by the Inspecting Officer, Sainik Schools. The report of the Chairman, Local Board of Administration on the Inquiry Report is awaited.

[English]

**Foreign Exchange Baulging in Public Sector Banks**

394. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Forex siphoned from banks through forged documents" that appeared in the Economic Times dated 9 April, 1991;

(b) if so, the details of the public sector banks which issued forged documents to the delinquent traders;

(c) the total amount of foreign exchange involved in the forgery and whether any persons/bank officials responsible for the loss/forgery have been booked;

(d) if so, the action taken against the guilty persons and the steps taken to check the recurrence of such losses/forgery in future; and

(e) the number of complaints received against the public sector banks during the last six months by the Consumer Grievance Cell, Bank-wise; and

(f) the action taken thereon?